

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

114. IA/2711/2024 In C.P. (IB)/1122(MB)2021

IN THE MATTER OF

Dr. Sohrab Bhot

... Petitioner

VS

Rollta Bi & Big Data Analytics Private Limited

...Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: None present

For the Respondent No. 1 in 2711/2024: Adv. M. S. Bhardwaj (VC)

For the RP: Mr. Sonu Gupta (VC) (PIP)

ORDER

IA 2711/2024 - Counsel for the applicant prays for withdrawing the present application with permission to file with better particulars stating the names of present COC members. Allowed as prayed for. In view of the above, IA is **disposed of** as having been **withdrawn**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/